

RESERVED

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD**

Original Application No. 330/01712/2014

Dated: This the 10th day of May 2019.

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Ved Prakash Sharma, aged about 32 years, s/o Late Ram Prakash, R/o Mohalla Jai Radhey, Dilliwala Chauk, District Hathras

... Applicant

By Adv: Shri Manoj Kumar Dhrubvanshi

V E R S U S

1. Union of India through the Secretary, Ministry of Finance & Revenue, New Delhi.
2. The Chief Commissioner of Income Tax (CCA), 16/69, Civil Lines, Kanpur.
3. The Commissioner of Income Tax, Income Tax Office, Aligarh.
4. The Income Tax Officer, Hathras.

..... Respondents

By Adv: Shri N.P. Shukla

O R D E R

1. The present O.A. has been filed by applicant Ved Prakash Sharma under Section 19 of Administrative Tribunal Act seeking the following reliefs:-

"(i) Issue an order or direction in the nature of mandamus commanding the respondent to consider the claim of the

applicant for grant of compassionate appointment against the existing suitable vacancy.

- (ii) Issue any other and further orders or directions, which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.
- (iii) Award the cost of the original application to the applicant".

2. Case of applicant Ved Parkash Sharma is that on death of his father Ram Parkash on 13.11.2008 while working in the respondent-Income Tax department, applicant filed an application before respondent No. 4 for appointment on compassionate ground. The application is still pending and therefore, applicant seeks a direction to the respondents to consider his application. As per the counter affidavit, the application of applicant is pending.

3. I have heard and considered the arguments of the learned counsels for the parties and considered the material on record as well as written argument filed by the learned counsel for the applicant. Learned counsels for the parties have reiterated the pleas raised by them in their pleadings.

4. Looking to the admitted stand of the parties, the O.A. is allowed with direction to respondents to reconsider the application of applicant for compassionate appointment within a period of two months from the receipt of the date of certified copy of this order and dispose of the same by way of reasoned and speaking order with intimation to applicant. Accordingly, O.A. is disposed of. No order as to costs.

(RAKESH SAGAR JAIN)
Member (J)

Manish/-